

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED: 20.05.2021

CORAM :

THE HON'BLE MR.SANJIB BANERJEE, CHIEF JUSTICE

AND

THE HON'BLE MR.JUSTICE SENTHILKUMAR RAMAMOORTHY

W.P.No.12011 of 2021

D.I.Nathan

... Petitioner

Vs.

1 The Chief Secretary
Government of Tamil Nadu
Secretariat, Fort St. George
Chennai 600 009.

2 The Principal Secretary
Department of Health and Family Welfare
Secretariat, Fort St. George
Chennai 600 009.

3 The Director of Public Health
DPA Campus, Teynampet
Chennai 600 018.

4 The Director of Medical Education
DME Office, KMCH Campus, Kilpauk
Chennai 600 010.

5 The Director of Medical and
Rural Health Services
DMS Complex
361, Anna Salai
Chennai 600 018.

... Respondents

Prayer: Petition filed under Article 226 of the Constitution of India for issuance of a Writ of Mandamus directing the respondents 2 to 5 to devise a scheme of undertake all the private Nursing Homes, Poly clinics and Hospitals of all kinds existing in the State of Tamil Nadu under their control to admit and to provide free treatment effectively to the Covid -19 Pandemic Positive infected patients of Tamil Nadu State during this Covid -19 Pandemic Medical Emergencies situation and circumstances since there has been exigent need of lot of Beds and other medical facilities till Covid -19 Pandemic viral infection vanishes in the state at this juncture on the basis of News Paper Reports published in The Hindu daily dated 01/05/2021, The Indian Express daily dated 07/05/2021 and The Times of India dated 09/05/2021.

For Petitioner : Mr.R.Krishnamurthy

For Respondents : Mr.R.Shanmughasundaram
Advocate General
Assisted by
Mrs.A.Srijayanthi, Spl. Govt. Pleader

ORDER
(Made by the Hon'ble Chief Justice)

Issue Notice. The matter will appear on 24.05.2021. Copies of the petition should immediately be forwarded by e-mail to the office of learned Advocate-General.

2. The petitioner complains of private nursing homes, poly-clinics and the like, raising exorbitant bills on Covid-19 patients in some

cases.

3. While the services rendered by Doctors and Nursing Staff even in private medical facilities must be appreciated, there are reports of overcharging or exorbitant amounts being demanded whether at the time of admission or at the time of discharge. This must be looked into by the State Government as several complaints in such regard have been received, including by way of letters addressed to this Court.

4. List on 24.05.2021.

(S.B., C.J.)

(S.K.R., J.)

20.05.2021

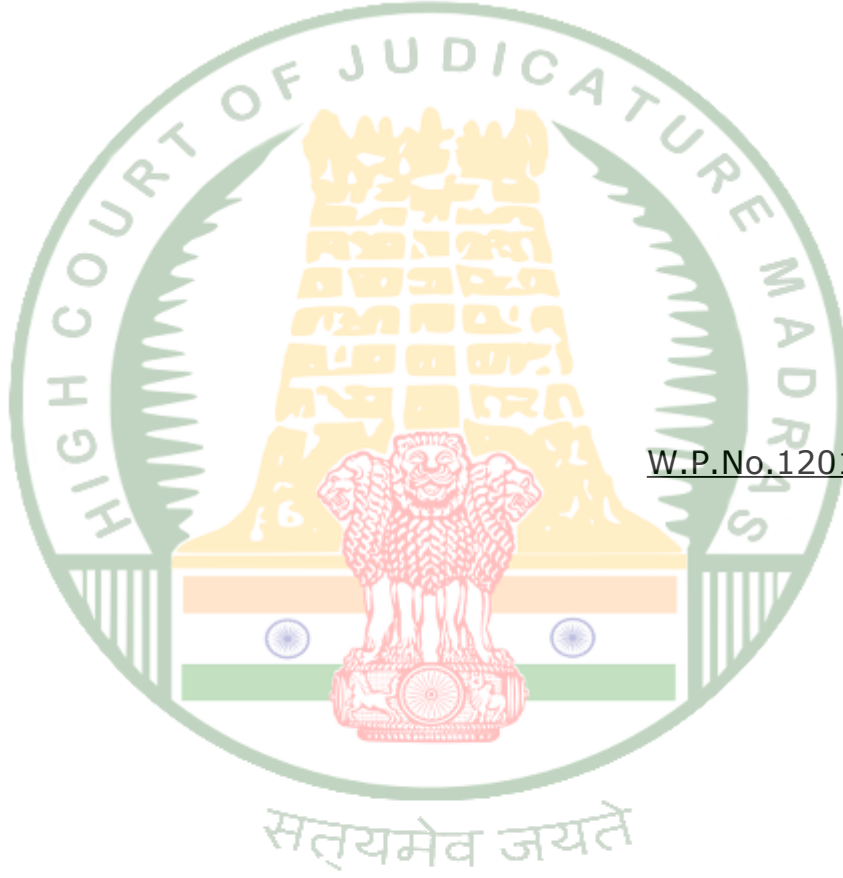
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THE HON'BLE CHIEF JUSTICE
AND
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